

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 161 of 2015 &

IA No. 259 of 2015

&

APPEAL No. 205 of 2015

Dated : 20th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Sasan Power Ltd.

Versus

Central Electricity Regulatory Commission & Ors.

...Appellant(s)

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. Avinash Menon
Ms. Ranjitha Ramachandran for R.10

Mr. Rajiv Srivastava for R.3 to 6

Mr. Nayan Agrawal for R.7

Mr. G. Umamathy
Ms. R. Mekhala for R.1

Mr. Bipin Gupta for R. 11 to 13

APPEAL No. 205 of 2015

Haryana Power Purchase Centre

Versus

Sasan Power Ltd. & Ors.

...Appellant(s)

...Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. Rajiv Srivastava for R.3 to 6

Mr. G. Umamathy
Ms. R. Mekhala for R.2

Mr. Bipin Gupta for R.7 to 9

ORDER
APPEAL No. 161 of 2015

Learned counsel for Respondent Nos. 3 to 6 states that he will be filing reply within ten days. Learned counsel for Respondent No.10 submits that he will be filing reply within three days. Learned counsel for other respondents seek two weeks time to file reply. They may file the same on or before 07.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 21.12.2015 after serving copy on the other side.

Learned counsel for the Appellant states that inadvertently Central Electricity Regulatory Commission has not been shown as party respondent in the memo of parties though shown in the short title. He states that he would like to add Central Electricity Regulatory Commission as Respondent No. 1 (a). He may do so and file amended memo of parties within two days.

On amended memo of parties being filed, registry is directed to issue notice to the Central Electricity Regulatory Commission. Dasti in addition is permitted.

List the matter along with Appeal No. 205 of 2015 on **18.01.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson